

घी के उत्पादन के लिए लाइसेंस दिया जाना

8802. श्री राम अग्रवाल : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान कितन-कितन फर्मों को वनस्पति घी के उत्पादन के लिए लाइसेंस दिए गये और उनमें से प्रत्येक को वनस्पति घी की कितनी मात्रा उत्पादन के लिए लाइसेंस दिये गये ; और

(ख) सरकार द्वारा 1981-82 के दौरान वनस्पति घी के उत्पादन के लिए कितनी नई फर्मों को लाइसेंस दिए जाने का विचार है ?

नागरिक पूर्ति मंत्रालय में उप मंत्री (श्री ब्रजमोहन महन्ती) : (क) पिछले तीन वर्षों के दौरान, केवल तीन फर्मों अर्थात् (1) मैसर्स इंडस्ट्रियल प्रमोशन एंड इन्वेस्टमेंट कारपोरेशन आफ उड़ीसा लि०, सत्य नगर, भुवनेश्वर ; (2) मैसर्स असम स्टेट कोआपरेटिव मार्केटिंग एंड कंज्यूमर्स फेडरेशन, उलूबाड़ी; और (3) मैसर्स यूनाइटेड वनस्पति वर्क्स प्रा० लि०, चंडीगढ़ को प्रति वर्ष 15000 मी० टन की क्षमता तक वनस्पति का उत्पादन करने के लिए आशय पत्र जारी किए गये थे ।

(ख) वनस्पति के उत्पादन हेतु और एककों के लिए लाइसेंस देने का मामला सरकार के विचाराधीन है ।

Opening of more Super Bazars

8803. SHRI GHUFRAN AZAM: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) the number of Super Bazars (Government owned) in the country;

(b) whether Government have any plan to open more Super Bazars for easy and fair distribution of essential consumer goods; and

(c) if so, how many Super Bazars are proposed to be opened in Madhya Pradesh (including Bhopal)?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY):

(a) There are no Government owned Super Bazar in the country. But there are Government assisted Super Bazars run by Cooperatives. They are known as "Department Stores, Jantha Bazars, Sahakari Bhandar etc". Upto 31st March, 1981, Government of India have assisted 314 such units in the country.

(b) Yes, Sir. During the Sixth Plan period, provision has been made to assist 70 Department Stores (Super Bazars) of Cooperatives in the country.

(c) The assistance is provided on project basis and on first come, first served basis. No state-wise allocation has, therefore, been made in this regard.

Priority dates for allotment of Type B and C Quarters

8804. SHRI KRISHNA PRATAP SINGH: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 4789 on the 23rd March, 1981 regarding priority date for allotment of type B and C quarters to Central Government employees and state:

(a) the reasons for permitting the house owning employees to get Government accommodation when 50 per cent of the employee have been waiting for a house for the last twenty five years;

(b) how many quarters are in occupation of the retired Government servants in each category and why these are not being got vacated;

(c) how many quarters are already under occupation of the house-owning employees and why, when they are paid housing loans on low interest to ease the house problem; and

(d) whether Government propose to fix up time limit within which Government quarters should be allotted to its low-paid employees as 15 per cent H.R.A. is very meagre to meet the rent?